

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Punjab Provincial Assembly Deputy Speaker (Salary, Allowances And Privileges) Act, 1975

43 of 1975

[19 July 1975]

CONTENTS

- 1. Short Title And Commencement
- 2. <u>Definitions</u>
- 3. Salary
- 3A. Equipment Allowance
- 4. Allowances On Taking Up And Laying Down The Office
- 5. <u>Sumptuary Allowance</u>
- 6. Transport
- 7. Official Residence
- 8. <u>Travelling Allowance For Touring In Pakistan</u>
- 8A. Compensation In Case Of Air Accidents
- 9. Daily Allowance
- 10. Controlling Officer
- 11. Medical Facilities
- 11A. Leave
- 11B. <u>Discretionary Grant</u>
- 11C. Telephone
- 11D. Tour Abroad
- 11E. Provident Fund
- 11F. Holidaying Abroad
- 11G. Rules
- 12. Charge Report
- 13. General
- 14. Repeal
- 15. Repeal Of Punjab Ordinance No. Xvi Of 1975

Punjab Provincial Assembly Deputy Speaker (Salary, Allowances And Privileges) Act, 1975

43 of 1975

[19 July 1975]

An Act to provide for the salary, allowances and privileges of the Deputy Speaker of the Provincial Assembly of the Punjab Preamble.- WHEREAS it is expedient to provide for the salary, allowances and privileges of the Deputy Speaker of the Provincial

Assembly of the Punjab; It is hereby enacted as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Punjab Provincial Assembly Deputy Speaker (Salary, Allowances and Privileges) Act, 1975.
- (2) It shall come into force at once, but shall be deemed to have taken effect on and from the first day of March, 1975.

2. Definitions :-

- (1) In this Act, unless the context otherwise requires the following expressions shall have the meanings hereby respectively assigned to them, that is to say-
- (a) "Constitution" means the Constitution of the Islamic Republic of Pakistan;
- (b) "Deputy Speaker" means the Deputy Speaker of the Provincial Assembly of the Punjab;
- (c) "family" means the wife and children residing with and wholly dependent upon the Deputy Speaker;
- (d) "Government" means the Government of the Punjab;
- (e) "maintenance" in relation to a residence includes the payment of local rates, taxes and the provision of electricity and water; and
- (f) "official residence" means the house reserved from time to time for residence by the Deputy Speaker and includes out-houses and gardens appurtenant thereto.
- (2) Words and expressions used but not defined in this Act shall have the same meanings as are assigned to them in the Constitution.

3. Salary :-

- (1) The salary of the Deputy Speaker shall be thirty five thousand rupees per month.
- (2) The salary mentioned in sub-section (1) shall automatically be increased by the Government in proportion to the increase in the salary of the civil servants.]

3A. Equipment Allowance :-

The Deputy Speaker may draw a sum of [4][ten thousand] rupees as equipment allowance on his appointment as such:

Provided that no such allowance was received by him during the life time of the Assembly on appointment to a diplomatic post or as a Governor, a Speaker, a Chief Minister or a Minister].

4. Allowances On Taking Up And Laying Down The Office :-

- (1) The Deputy Speaker shall be entitled to claim actual expenses to the extent mentioned below from his ordinary place of residence to the seat of Government on taking up office and from the seat of Government to his ordinary place of residence on laying down office:-
- (a) actual travelling expenses for himself and his family;
- [5][(b) cost of transporting personal servants not exceeding two by the lowest class of accommodation; and
- (c) cost of transporting household effects not exceeding one hundred and twenty maunds by goods train, steamer or other craft excluding aircraft and his personal car, if any.]
- (2) No claim shall lie for any travel or transportation not performed within six months of the date of taking up or laying down office, as the case may be.

5. Sumptuary Allowance :-

The Deputy Speaker shall be entitled to receive sumptuary allowance at the rate of [6][ten thousand] rupees per mensem.

6. Transport :-

The Deputy Speaker shall be entitled to the use of [8][two official cars] maintained at government expense throughout his term of office and for a period of 15 days immediately thereafter].

7. Official Residence :-

- (1) The Deputy Speaker shall be entitled, without payment of rent, to the use of an official residence, including accommodation on tour throughout his term of office, and for a period of fifteen days immediately thereafter, and the charges for its maintenance including electricity and gas charges shall be borne by Government. [10][The residence shall reasonably be furnished by the Government in the manner as may be prescribed.]
- (2) If, at the time of entering upon office, an official residence, is not available, the Deputy Speaker shall, until such residence is provided by Government, be paid the actual expenditure incurred by him on furnished accommodation for himself and his family, subject to a maximum of [11][twenty thousand] rupees per month. [12][(3) Where the Deputy Speaker chooses to reside in his own

house, he shall be paid a monthly sum of twenty five thousand rupees in lieu of the officialfurnished accommodation and to cover all expenses on its maintenance except the charges for consumption of electricity and gas which shall be borne by the Government.

(4) Where the Deputy Speaker has not been provided with an official residence or he does not own any house at Lahore, he shall be entitled to requisition at the Government expense a reasonably furnished house and the Government shall bear the electricity and gas charges of the said house.

8. Travelling Allowance For Touring In Pakistan :-

- (1) Subject to the provisions made hereinafter, the Deputy Speaker travelling on official duty shall be treated as a first grade officer.
- (2) The Deputy Speaker may, if the public interest so demands, travel by air, in which case he shall be entitled to-
- (a) Business Class air fare paid for himself;
- (b) cost of transporting personal luggage upto one hundred pounds, inclusive of the free allowance given by the air company;
- (c) requisition, at the cost of Government, if he considers it necessary in the public interest, a Pakistan Air Force aeroplane or an aeroplane belonging to Government subject to availability, and in accordance with the rules made by the Federal Government or the Provincial Government, as the case may be;
- (d) take with himself his wife whether travelling by a commercial aeroplane or by a requisitioned aeroplane, provided that no non-official shall allowed to travel in a Pakistan Air Force aeroplane without the authority of the Ministry of Defence;
- (e) cost of transporting upto two personal servants by the lowest class of accommodation by rail or steamer;
- (f) carriage of personal luggage by rail or streamer, subject to a maximum of three maunds; and
- (g) claim the actual premium paid for insuring himself for the air journey for an amount not exceeding one hundred thousand rupees.
- (3) Wherever possible, the Deputy Speaker shall purchase return air ticket.
- (4) The Deputy Speaker, when travelling on duty by rail in Pakistan, shall be entitled to-
- (a) requisition at the cost of Government-
- (i) an ordinary first-cum-second class carriage or a B class tourist

car or an A class tourist car, if a B class tourist car is not available; or

- (ii) if the vehicles specified at (i) above are not available, or are not desired, an ordinary four berthed first class compartment or a two berthed airconditioned (coupe) compartment;
- (b) take with himself in the reserved accommodation without payment of any fare, his family members not exceeding four when travelling in a requisitioned railway compartment;
- (c) take with himself upto two personal servants, by the lowest class of accommodation available; and
- (d) the carriage of personal luggage upto three maunds when travelling by a railway compartment or upto six maunds when travelling by a requisitioned railway saloon.
- (5) The Deputy Speaker reserving accommodation in the Railway shall be required, before beginning the journey, to have the number and other details of the tickets purchased for the persons travelling with him in the reserved accommodation entered on the requisition form by the Station Master of the Station from which the journey is to commence.
- (6) The Deputy Speaker, when travelling on duty in Pakistan by steamer or a launch, shall be entitled to-
- (a) draw the actual fare paid for himself;
- (b) take with him upto two personal servants by the lowest class of accommodation available; and
- (c) the carriage of personal luggage upto three maunds.
- (7) When the Deputy Speaker travels on duty, in the public interest, by road between places connected by Railway and chooses to forego the privileges granted under sub-section (4) and (6) he may, where the journey is performed in a vehicle not owned or maintained by Government, draw-
- (a) travelling allowance at the rate of [14][five rupees] per kilometre for his own journey by road; and
- (b) actual expenses of the transport of-
- (i) two private servants; and
- (ii) all his personal luggage including stores carried for consumption on tour.]

8A. Compensation In Case Of Air Accidents :-

(1) If the Deputy Speaker, while travelling by air, on official duty by any flight, scheduled or unscheduled (including flight in a Government owned aircraft of any type) dies or receives an injury as a result of any accident, the Government shall pay to person or persons referred to in sub-section (2), a sum of [16][five hundred

thousand] rupees, in case of death and an amount to be determined by Government having regard to the scales of compensation applied by insurance companies in like cases, in case of injury.

(2) The compensation shall be payable in case of injury to the Deputy Speaker, and in case of death, to such member or members of his family, or, if there be no such member, any other person or persons as may be nominated by him in this behalf, or, in the absence of such nomination, to his heirs:

Provided that the nominee shall distribute the amount received by him among the heirs of the deceased.

(3) A nomination under sub-section (2) may be made, revoked or altered by a notice in writing signed by the Deputy Speaker and addressed to the Accountant General, Punjab.

9. Daily Allowance :-

The Deputy Speaker, while on tour, shall be entitled to draw an allowance of [18][one thousand] rupees per day:

Provided that where the duration of the tour is less than eight hours one half daily allowance shall be admissible.

10. Controlling Officer :-

The Speaker shall, for purposes of travelling allowances, be the Controlling officer of the Deputy Speaker.

11. Medical Facilities :-

The Deputy Speaker shall be entitled, for himself and for his parents, spouse, real and step sons and daughters, wholly dependent upon him, to medical facilities admissible in terms of the Special Medical Attendance Rules, 1950.]

11A. Leave :-

- (1) The Chief Minister may grant to the Deputy Speaker during his termof office, at any one time, or from time to time, leave of absence for urgent reasons of health or private affairs for a period not exceeding three months in the aggregate.
- (2) The leave allowance of the Deputy Speaker shall be [21][thirty five thousand] rupees per mensem.

11B. Discretionary Grant :-

An amount of [23][three hundred thousand rupees] shall be placed at the disposal of the Deputy Speaker per annum for making discretionary grants in such manner as may be prescribed.

11C. Telephone :-

The Deputy Speaker shall be entitled at Government expense to the use of [25] [two telephones] at his office and two telephones at his residence both for official

or private use throughout the term of his office and for a period of fifteen days immediately thereafter. He will also be entitled to free telephone facility while on tour where such facility is available[26][:]]

[27][Provided further that the liability of Government in respect of the two telephones installed shall not exceed the amount equal to ten thousand local calls collectively for both the telephones.

11D. Tour Abroad :-

The Deputy Speaker travelling on official business outside Pakistan shall be entitled to First Class air fare and such allowance as may be specified by Government.

11E. Provident Fund :-

- (1) The Deputy Speaker may, at his option, become a subscriber to the General Provident Fund, and if he so opts, he shall subscribe to the fund as a compulsory subscriber in accordance with the General Provident Fund Rules applicable to Provincial Government Servants.
- (2) A temporary advance may be granted to the Deputy Speaker from the amount standing to his credit in the General Provident Fund at the discretion of the Speaker for the purpose for which such advance may be granted to a subscriber under the said rules.
- (3) The grant of a temporary advance under sub-section (2) shall, unless the Speaker otherwise directs, be subject to the conditions to which an advance granted to a subscriber under the said rules is subject.

11F. Holidaying Abroad :-

- (1) The Deputy Speaker may, while holidaying abroad, draw his full pay in foreign currency for the period of holiday spent abroad.
- (2) The Deputy Speaker who draws his pay in foreign currency while holidaying abroad, shall not be liable to pay income tax, provident fund subscription, etc., in foreign currency if he makes arrangement to pay such amount in rupees in Pakistan.
- (3) The expenditure in foreign exchange involved under this Act shall be adjusted against the foreign exchange allocation placed at the disposal of Government for each relevant shipping period.
- (4) Where the pay is drawn in foreign currency by the Deputy Speaker, he shall not be eligible to receive foreign exchange allocation from the State Bank of Pakistan in any other capacity.

11G. Rules :-

The Government may make rules to carry out the purposes of this Act.

12. Charge Report :-

The Deputy Speaker shall not be required to sign a charge report on taking up office as Deputy Speaker or on laying down that office.

13. General :-

- (1) All reasonable precautions shall be taken to see that the official residence and furniture provided to the Deputy Speaker by Government are used with the same care with which a persons own property is taken care of.
- (2) All furniture and furnishings provided in an official residence shall be marked by the Buildings Department, Punjab, for the purposes of identification.
- (3) When the Deputy Speaker occupies an official residence, it shall be the duty of the officer concerned of the said department to hand over charge of the furniture and furnishings in that residence to the Deputy Speaker or to a person authorised by him in writing according to an inventory to be drawn up and signed by such officer.
- (4) When the Deputy Speaker is about to vacate the official residence, he shall inform the officer concerned of the said Department and shall arrange that the furniture and furnishings of the official residence are handed over to that officer according to an inventory to be drawn up and signed.
- (5) The officer concerned of the said department may, from time to time, inspect an official residence, its furniture and furnishings with the prior approval of the Deputy Speaker.

14. Repeal :-

The Punjab Provincial Assembly Deputy Speaker (Salary, Allowances and Privileges) Order, 1972 is hereby repealed.

15. Repeal Of Punjab Ordinance No. Xvi Of 1975 :-

The Punjab Provincial Assembly Deputy Speaker (Salary, Allowances and Privileges) Ordinance, 1975 (Punjab Ordinance No. XVI of 1975), is hereby repealed.